

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL APPEAL NO. 632 OF 2009

[Arising out of SLP(Crl.)No.8405 of 2008]

SANJEEV KUMAR

... Appellant(s)

Versus

STATE OF PUNJAB AND ANR.

... Respondent(s)

ORDER

Leave granted.

Heard learned counsel for the respective parties.

On 28th November, 2008, we had issued notice on the special leave petition and had allowed the application for impleadment of the complainant as party to the proceedings, having regard to the submissions which had been made that the parties had compromised the matter between themselves. It has been jointly submitted by the appellant and the added respondent that the quantum of sentence could be considered in that background.

Having considered the submissions made and the circumstances of the case, we allow the appeal partially and while maintaining the conviction, reduce the sentence to the period already undergone.

The appeal is partly allowed and disposed of accordingly.

**.....J.
(ALTAMAS KABIR)**

**.....J.
(V.S. SIRPURKAR)**

**New Delhi,
April 02, 2009.**